

ITEM NO.49

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).1170/2017

(Arising out of impugned final judgment and order dated 23-09-2016 in CRLA No. 1469/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MALTI TRIPATHI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Cr1) No. 5628/2017 (II)

(IA No.30099/2018-XTRA and IA No.30101/2018-EXEMPTION FROM FILING O.T.)

Date : 04-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Isha Garg,Adv.
 Mr. Rajat Bhardwaj, AOR
 Ms. Rajkumari Banju, AOR
 Mr. Ashutosh Kumar Mishra,Adv.

For Respondent(s) Mr. P.N. Misra,Sr.Adv.
 Mr. Rajeev Kumar Dubey,Adv.
 Mr. Kamendra Mishra, AOR

 Mr. Suryodaya Prakash Tiwari,Adv.
 Mr. Sanjay Kumar Dubey, AOR
 Mr. Rahul Kumar Tripathi,Adv.
 Mr. Harish Pandey, AOR
 Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The application for suspension of sentence is allowed.

In the facts and circumstances of the case, the appellant viz. Sanjiv Kumar Tripathi to be released on bail on his furnishing bail bonds for Rs.50,000/- (Rs Fifty Thousand only) with two sureties of the like amount, to the satisfaction of the trial court during the pendency of the appeal.

(B.Parvathi)
Court Master

(Jagdish Chander)
Branch Officer